

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. O.A 249 OF 1998

Applicant(s) Shri Narse Kumar Deka & Ors
c/o S. C.

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. P.C. Mazumdar

Mr. R.B. Shah

Mr. B. Sarma

Advocate for Respondent(s) Mr. G. Ali, Sr.

C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
1. The application is in form and within time. 2. F. of Rs. 50/- deposited vide IPO (B) No. 10581254 dated 26.10.98 2. Registry Requisite 4 copies have been filed.	5.11.98	<p>Application is admitted. Issue notice on the respondents by registered post.</p> <p>Mr P.C.Mazumdar, learned counsel appearing on behalf of the applicant also prays for an interim order. Mr G.Sarma, learned Addl.C.G.S.C appearing on behalf of the respondents submits that he has no instruction in this matter.</p> <p>Issue notice to show cause as to why interim order shall not be granted as prayed for. Returnable by 23.11.98.</p> <p>List on 23.11.98 for written statement and further orders.</p>
<p><u>2.10</u> <u>6.11.98</u> Registered Service of Notice to Received and issued to the respondents by Registry Post vide D.No. 3128-31 dt. 9.11.98.</p>	pg	 Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
	23.11.98	<p>Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman</p> <p>Hon'ble Mr G.L. Sanglyine, Administrative Member</p> <p>Mr B. Sarma, learned counsel for the applicant prays for an interim order. The applicant is a casual worker. Therefore, at this stage we do not find any ground to pass any interim order. The prayer for interim order is accordingly rejected.</p> <p>Thereafter Mr Sarma submits that the applicant does not want to press the application. Therefore, he wants to withdraw the application. Accordingly the application is dismissed on withdrawal.</p> <p>Mr S. Ali, learned Sr. C.G.S.C. is present.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<u>20.11.98</u> <i>No. show cause filed by the respondent.</i>		
<u>29/11</u> <i>Copies of the order have been sent to the S/Sec for issuing the same to the parties through Regd. M/T A/P.</i>	<i>nkm</i> <i>25/11</i>	
<i>Issued in date 3.11. 3354 to 3358, 821 26/11/98.</i>		
<i>SL.</i>		